

**श्री शिव नारायण :** अध्यक्ष महोदय, मैं इन्फार्मेशन मिनिस्टर साहब से यह जानना चाहता हूँ कि जब यूरोप और लन्दन में ऐसी कोई फर्म नहीं है, तो जिन अधिकारियों ने इस फिल्म के निर्यात के लिए लाइसेंस इशू किया है, उनके खिलाफ क्या एक्शन लिया गया है ? जितना भी जवाब दिया गया है, वह चालू जवाब दिया गया है। मेहरबानी करके आप डेफिनिट जवाब दीजिये।

**MR. SPEAKER :** No point of order during the Question Hour.

**SHRI K. LAKKAPPA:**.....\*

(Interruptions)

**MR. SPEAKER:** These are not to be recorded. Mr. Lakkappa, you can give notice of the question. He will answer it. Please sit down. Once I rule out, it is ruled out. If you want a discussion, you can come to my chamber.

**श्री लालकृष्ण अडवानी :** मैंने अपने जवाब में साफ कहा था कि किन अधिकारियों का सवाल यहां पर उठाया गया है, उन्होंने इस बारे में अपना मत व्यक्त किया था लेकिन यह जो निर्णय हुआ है, उस निर्णय में मंत्री जी का मत था और वही निर्णायक था।

\*Not recorded.

@Death of Workers in the Office of the General Manager Belbad Colliery.

\*751. **SHRI ROBIN SEN :**

**SHRI JYOTIRMOY BOSU :**

Will the Minister of ENERGY be pleased to state :

(a) Whether Hurma Bouri and Gona Khoira workers of Belbad Colliery under Eastern Coalfields Ltd. were tortured in the office of Belbad Colliery by the Manager Shri Agarwala, other officers and chaprasis on 26th April, 1977;

(b) whether Hurma Bouri, as a result, died in the office and Gona Khoira died in Asansol hospital;

(c) whether the Manager in collusion with Jamuria Police tried to hush up the case against himself implicating other officers and chaprasis;

(d) whether the wife of Gona Khoira lodged a complaint against Shri Agarwala and others; and

(e) if so, steps Government propose to take against Shri Agarwala and other persons implicated in this case and to give any compensation to the wives of late Hurma Bonri and Gona Khoira ?

**THE MINISTER OF ENERGY ( SHRI P. RAMCHANDRAN) :**

(a) to (e) .—A statement is laid on the Table of the House.

**Re. S.Q. No. 751**

**MR. SPEAKER :** Before I allow question 751@, I want to know whether there is any criminal investigation, or any criminal case.

**SHRI JYOTIRMOY BOSU :** The statement has made it quite clear. To the best of my knowledge, in regard to the persons involved in this question, there is no criminal case pending.

**MR. SPEAKER :** Or criminal investigation.

**SHRI JYOTIRMOY BOSU :** The statement says: "Police have already registered a case under Sections...."

**MR. SPEAKER :** I want to know from the Minister whether there is any criminal investigation.

**SHRI JYOTIRMOY BOSU :** It is given in the statement.

**MR. SPEAKER :** I have asked the Minister,

**THE MINISTER OF ENERGY (SHRI P. RAMCHANDRAN):** Investigation is going on.

**MR. SPEAKER :** Then I don't allow the question.

**SHRI DINEN BHATTACHARYA:** Once you admit the question, how can you debar it?

**MR. SPEAKER:** Mr. Bosu does not want an advocate.

**SHRI JYOTIRMOY BOSU:** Sir, I want to make a submission. The moment I came out of your room, Sir, I looked for the statement. (Interruptions) It is clearly stated in the statement that police have already registered a case under section so-and-so in which 2 of the chaprasis and one security guard mentioned in the statement have been arrested. The case is against the chaprasi and the security guards. What action is being taken against the Manager? My question is about the Manager. I have not said anything against the chaprasi.

**MR. SPEAKER:** Once a case is registered, you will be prejudicing the case by putting a question. Therefore, it is not possible for me to allow that.

**SHRI JYOTIRMOY BOSU:** Then the House will cease to function. I assure you about that.

**SHRIMATI PARVATHI KRISHNAN:** Sometimes, even when an enquiry is going on, questions which do not prejudice the enquiry.....

**MR. SPEAKER:** I think Mr. Bosu does not require any advocate.

**SHRI JYOTIRMOY BOSU:** Kindly hear my question. If you see anything objectionable.....

**MR. SPEAKER:** I have got the question.

**SHRI JYOTIRMOY BOSU:** You see what supplementary I am going to put. I have read from the statement to show that there is no case against the Manager. It is only against the chikidar and security men. So, my question would not affect the enquiry.

**MR. SPEAKER:** Anybody who has got a grievance can present his case in the enquiry. So, we should not prejudice the course of the enquiry.

**SHRI JYOTIRMOY BOSU:** Sir, you hear my supplementary and then you can give your ruling.

**MR. SPEAKER:** No, I am not allowing it.

### Statement

(a) to (e). According to the information available, on the night of 28th April, 1977 (not 26th April), five persons including Hurma Bouri and Gona Khoira, suspected of involvement in theft and coal pilferage, were badly beaten by some people in the Colliery premises of the Belbad Colliery under the Eastern Coalfields Limited. They were kept overnight in the colliery office. Two officers of the colliery, viz. Shri A. K. Chatterji, Asstt. Colliery Manager and Shri P. K. Tewary, engineer, two chaprasis and one security guard are alleged to have been a party to the assault, but Shri Agarwala, Manager of the Belbad Colliery was not present on the spot. One of the five persons assaulted, viz. Shri Hurma Bouri was found dead in the morning. The deceased along with the four other persons were sent to the Police Station, Jamuria in the morning. Subsequently another person viz. Shri Gheno Khoira died in the hospital on 5-5-1977.

Police have already registered a case under Sections 147/341/342/325/304 of IPC in which the two chaprasis and one security guard mentioned above were arrested. Warrants of arrest were also issued against Shri A.K. Chatterji and Shri P.K. Tewary who, however, obtained bail from the Calcutta High Court and from the local S.D.M's Court respectively. So far, there is no evidence to indicate that the Manager tried to hush up the case against himself and implicated other officers and chaprasis. The police investigation is proceeding.

The General Manager of the concerned area also instituted an inquiry and the five employees including the two officers involved in the incident have been chargesheeted and suspended.

According to the information available no complaint has been lodged by the wife of Gona Khaira. As regards compensation, since it was not a case of accident on duty, the family of the deceased are not legally entitled to any compensation. However, on compassionate grounds, the widows of both the deceased have been given employment by the Eastern Coalfields Limited so that there is no loss of earning to their families.

Government unreservedly condemn this incident and are anxious that no efforts should be spared in getting at the truth and bringing all the culprits to book.

**SHRI JYOTIRMOY BOSU:** I am not going to ask anything about the case. Why do you worry about it? Then, we can have a discussion on the same in your chamber, and we would like to see that things are done in a proper manner.

**MR. SPEAKER :** I will transfer this question till tomorrow. We can have the discussion in my chamber and then take it up.

**SHRI JYOTIRMOY BOSU :** All right. I thank you for the consideration given to me.

### Talks between Industry and Government on Unemployment Problem

\*752. **SHRI K. A. RAJAN :** Will the Minister of INDUSTRY be pleased to state :

(a) whether he has called for purposeful talks between Industry and Government to solve the problem of unemployment; and

(b) if so, whether the Industry has responded to his call; and

(c) if so, the details thereof?

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) :**

(a) No, Sir.

(b) and (c). Do not arise.

**SHRI K. A. RAJAN :** A report appeared in the Samachar that the then Minister of Industries made a statement that he is going to have a dialogue with the industry on the question of unemployment. Now the hon. Minister says that no such thing has taken place. I do not know what is the policy of the Government in this matter. Does he hold the view that a purposeful dialogue with the industry in the matter of solving the unemployment problem is not called for?

**SHRI GEORGE FERNANDES :** Employment or unemployment are questions where, in my opinion, dialogue with the industry is not called for. What is called for is a policy on employment which eradicates unemployment. Again, it is a question which does not concern only industry. Over 70 per cent of our people are employed in agriculture. Most unemployment originates in the village. So, it is an integrated policy on employment which eradicates unemployment that is called for. Government as a whole is concerned with this problem, and we are working in that direction.

**SHRI K. A. RAJAN :** Since we hear so much about under-utilisation of industries and non-utilisation of employment in certain industries, will the Minister take this issue with the concerned industries?

**SHRI GEORGE FERNANDES :** There is considerable under-utilisation of capacity in several industries. This is due to many constraints. There are problems of excessive capacity, which was not wanted in the first place. There are problems of power. There is also the question of purchasing power. There are a number of industries which are today not working to capacity because there is just no market for their products. There are a number of factors. We are constantly discussing this question at the level of the Ministry and with those who are concerned. I am not aware of any deliberate under-utilisation of capacity at the moment. If the hon. Member gives any information to that effect, I am prepared to look into it.

**SHRI SHYMNANDAN MISHRA :** May I know whether it is a fact that the rate of increase in employment in the private sector has been decelerating of late? If that is so, since the word "dialogue" is most respectable, would the hon. Minister institute an enquiry into this fact?

**SHRI GEORGE FERNANDES :** It is true that there has been some deceleration of employment in the private sector. Frankly I do not know whether this is a question which can be solved through any dialogue. What is required is a total toning up of our industrial policy to see that the economy expands and that more employment is generated. I do not think there is any reason to hold an enquiry into the circumstances in which this deceleration has taken place. I think we are all aware of this.

**श्री लालजी भाई :** इस देश में बेरोजगारी की समस्या किसी भी तरीके से बढ़ रही है। अध्यक्ष महोदय, डस्क योजना के सम्बन्ध में मेरा एक प्रश्न कल भी था और आज भी है, लेकिन आज उसका नम्बर शायद नहीं आयेगा। मैं मंत्री महोदय से जानना चाहता हूँ कि जब बेरोजगारी बढ़ रही है तो इस डस्क योजना के बारे में सरकार क्या उपाय कर रही है सरकार ने 10 साल में बेरोजगारी को मिटाने की बात घोषणा-पत्र में रखी है तो मैं मंत्री